

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1224/2019

Dated Wednesday, the 18th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

K.Manjula Devi,

Nursing Officer,

Rajiv Gandhi Govt. General Women and Children Hospital,

Puducherry 605005.

....Applicants

By Advocate M/s. P. Suresh

Vs

1.Union of India rep by,

The Chief Secretary to Government,

Chief Secretariat, Puducherry 605001.

2.The Secretary to Government (Health),

Chief Secretariat, Puducherry 605001.

3.The Director,

Department of Health and Welfare Services,

Puducherry 605001.

....Respondents

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"Call for the records relating to the issue of final seniority list of Staff Nurse by the 3rd respondent and consequently direct the respondent-3 to issue fresh seniority list after incorporating the applicant in the respective and appropriate place corresponding to her the date of recruitment year and consequential promotion/benefits should also be extended to the applicant as per rules in force."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representations dated 22.02.2019, 30.04.2019, 20.05.2019, 31.07.2019, 10.08.2019 as Annexure A-16 to A-20 to the competent authority regarding her grievance which are still pending and no speaking order is passed till now. The applicant will be satisfied if the representations are considered and orders are passed.

3. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's Annexure A-16 to A-20 representations dated 22.02.2019, 30.04.2019, 20.05.2019, 31.07.2019, 10.08.2019 and pass a speaking order in the light of the facts and circumstances and as per the relevant rules, within a period of two months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

**(P.MADHAVAN)
MEMBER (J)**

M.T.

18.09.2019